

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:860  
ANSWERED ON:24.11.2009  
GUIDELINES FOR PADMA AWARDS  
Meinya Dr. Thokchom

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there is any guidelines for giving Padma Awards to the citizens of India;
- (b) if so, the details thereof;
- (c) the manner in which the members of the Award Selection Committee are appointed;
- (d) whether the deliberations of the Committee are recorded; and
- (e) if not, the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Padma Awards are regulated by the statutes and rules issued by the President's Secretariat vide notifications dated 08.01.1955, in terms of which 'Padma Vibhushan' is awarded for exceptional and distinguished service, 'Padma Bhushan' for distinguished service of a high order and 'Padma Shri' for distinguished service in any field of activity.

(c): The members of the Awards Committee are nominated by the Prime Minister every year.

(d) & (e): As per the time-honoured practice, no written records is either created or maintained of the various deliberations of the Awards Committee while considering the agenda papers. The Committee only makes final recommendations of the names shortlisted for the awards. These are submitted on file for approval of the competent authority.